

Government of Jammu and Kashmir  
Finance Department  
Civil Secretariat, Jammu/ Srinagar  
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NOTIFICATION  
Srinagar, the 13<sup>th</sup> of September, 2023

S.O. 471 ----- . - In exercise of the powers conferred by sub-sections (3) and (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on being satisfied that it is necessary in the public interest so to do, on there commendations of the Council, hereby makes the following amendment further to amend the notification of the Government of Jammu and Kashmir, Finance Department, SRO GST No.12/2017- Tax (Rate), dated the 08<sup>th</sup> July, 2017, namely:—

In the said notification, in the Table, against serial number 19C, for entries in column (3), the following shall be substituted

(3)
“Satellite launch services.”

2. This notification shall be deemed to have come into force with effect from the 27<sup>th</sup> day of July, 2023.

By order of the Government of Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS  
Principal Secretary to the Government  
Finance Department

No:FD-ST-34/2021-03

Dated 13 .09.2023

Copy to the :-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, GOI, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K.
8. Excise Commissioner, J&K.
9. Additional Commissioner State Taxes ( Adm & Enf ) Jammu/Kashmir.
10. Private Secretary to the Principal Secretary, Finance Department.
11. Incharge Website, Finance Department.

(Mohammad Amin) JKAS  
Deputy Secretary to Government,  
Finance Department

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